

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Tr. Petition (Civil) No. 45 of 2019**

Smt. Sarita Devi .....Petitioner

Vrs.

Manohar Prasad ..... Opposite Party

.....

**CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH**

For the Petitioner : Mr. Hemant Kumar Shikarwar, Advocate

For the O.P. :

06 /26.06.2020 Learned counsel Mr. Hemant Kumar Shikarwar is present through Video Conferencing on behalf of the petitioner wife but the opposite party has not yet entered appearance. There is no communication from the learned Principal District & Sessions Judge cum Family Court, Simdega regarding compliance of the previous order.

Learned counsel for the petitioner submits that proceedings in Matrimonial Case No. 18 of 2018 in Simdega is going on and petitioner is unable to contest it because of serious difficulties being a lady with no independent source of income to maintain.

In that view of the matter, the case is adjourned for 10.07.2020. In the meantime, further proceedings in Matrimonial Case No. 18 of 2018 pending in the court of Learned Principal District and Sessions Judge cum Family Court, Simdega shall remain stayed. Meanwhile, learned Principal District and Sessions Judge cum Family Court, Simdega would report regarding compliance of the order dated 05.06.2020.

**(Aparesh Kumar Singh, J.)**